

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
21-06-2024 AT 10:30 AM**

CP (IB) No. 226/123/HDB/2023

AND

IA (IBC) 1211/2024 in CP (IB) No. 226/123/HDB/2023

u/s. 123 of IBC, 2016

IN THE MATTER OF:

State Bank of India

...Petitioner

AND

Mr. G. Subba Rao in the matter of
M/s. Chadalvada Infratech Ltd.

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

It is represented that the name of the Personal Guarantor has been wrongly listed in the cause list. Let the court officer explain why this kind of mistakes are recurring frequently and despite cautioned to be careful.

IA (IBC) 1211/2024

Mr Maligi Madhusudhan Reddy, Bankruptcy Trustee present through Video Conference.

Learned Counsel Mr Harsha, for applicant present physically.

This being an application to take on preliminary report on record. The same is taken on record.

Accordingly, **this application is allowed and disposed of.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)